

tubewells have gone dry. The State is passing through a crisis of drinking water as a result thereof.

Therefore, I request the Government to provide public tap water and install deep-boring handpumps in Buxar and Bhojpur in Bihar in view of the acute shortage of drinking water in those areas.

At the same time the condition of the poor is deplorable in those areas. They have unable to get employment. I would like the Government of India to implement Food For Work scheme for the benefit of these people, so as to prevent them from migrating to Delhi in search of job, and they get opportunity to work at their native places.

SHRI NITISH KUMAR (Barh): Mr. Speaker, Sir Members of parliament had to face great difficulty in reaching Lok Sabha from their residents today. It seems as if undeclared curfew has been imposed. People from our constituencies staying as guests in our houses are being prevented from going anywhere outside the house either for breakfast or for some other purpose. Members faced a great difficulty even in bringing vegetables from the market...this is the situation.

Through you I would like to know what type of Government is it and what is its motive? The Government should restrict the movement of those to whom it wants to stop. But what is the use of causing inconvenience to common man. Government is creating problems everywhere. Such attitude of the Government is deplorable. Through you, we condemn the attitude of the Government.

12.01 hrs.

#### PAPERS LAID ON THE TABLE

#### **Governors (Allowances and privileges) Amendment Rules, 1992**

THE MINISTER OF HOME AFFAIRS (SHRI S.B. CHAVAN): Sir, I beg to lay on the

Table a copy of the Governors (Allowances and Privileges) Amendment Rules, 1992 (Hindi and English versions) published in Notification No. G.S.R. 949(E) in Gazette of India dated the 28th December, 1992 under sub-section (3) of section 13 of the Governors (Amoluments, Allowances and Privileges) Act, 1982.

[Placed in Library, See No LT-340/93]

#### **Twenty-ninth Report of Commissioner for linguistic Minorities in India for the period from July, 1988 to June, 1989**

THE MINISTER OF STATE IN THE MINISTRY OF WELFARE (SHRI K.V. THANGKABALU): Sir, on behalf of Shri Sitaram Kesri: I beg to lay on the Table:

(1) A copy of the Twenty-Ninth Report (Hindi and English versions) of the Commissioner for Linguistic Minorities in India for the period from July, 1988 to June 1989.

(2) An explanatory Note (Hindi and English versions) regarding delay in laying the above Report.

[Placed in Library See No. LT-3402/93]

#### **Notification under Essential Commodities Act, 1955**

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI AJIT PANJA): Sir, I beg to lay on the Table a copy each under sub-section (6) of section 3 of the Essential Commodities Act, 1955:-

(i) S.O. 393 (E) published in Gazette of India dated the 4th June, 1992 making certain amendments to the Notification No. S.O. 2464 dated the 24th July, 1967.

(ii) C.S.R. 637(E) published in Gazette of India dated the 25th June, 1992 making

certain amendments to Colliery Control Order 1945.

(iii) S.O. 466 (E) published in Gazette of India dated the 25th June, 1992 specifying the Coal Controller with the Government of India to be the authority competent to allot quota of coal to any person or class of persons.

[Placed in Library See No. LT-340/93]

Review on the working of and Annual Reports of Bharat Petroleum Corporation Ltd. Bombay for 1991-92 and Hindustan Petroleum Corporation Ltd. Bombay for 1991-92 and Hindustan Petroleum Corporation Ltd. Bombay for 1991-92 etc.

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA): Sir, I beg to lay on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-

(a) (i) Review by the Government on the working of the Bharat Petroleum Corporation Limited, Bombay, for the year 1991-92.

(ii) Annual Report of the Bharat Petroleum Corporation Limited, Bombay, for the year 1991-92 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library See No. LT-3404/93]

(b) (i) Review by the Government on the working of the Hindustan Petroleum Corporation Limited, Bombay, for the

year 1991-92.

(ii) Annual Report of the Hindustan Petroleum Corporation Limited, Bombay, for the year 1991-92 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library See No. LT-3405/93]

(c) (i) Review by the Government on the working of the Indian Oil Corporation Limited, Bombay, for the year 1991-92.

(ii) Annual Report of the Indian Oil Corporation Limited, Bombay, for the year 1991-92 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library See No. LT-3406/93]

(d) (i) Review by the Government on the working of the Bongaigaon Refinery and Petrochemicals Limited, Bongaigaon, for the year 1991-92.

(ii) Annual Report of the Bongaigaon Refinery and petrochemicals Limited, Bongaigaon, for the year 1991-92 along with Audited Accounts and Comments of the Comptroller and Auditor General thereon.

[Placed in Library See No. LT-3407/93]

(2) Four statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, See No. LT-3404 o 3407]